

(J.H.C. Sch. 1-7)

From:

Jitendra Prasad Singh,
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

☎ : Office – 0651-2481449

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File No. XXII(6)/1/2018-19/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

**All the Principal District & Sessions Judges
of the State of Jharkhand (except Ranchi, Khunti and Ramgarh).**

Sub: - Nomination of District & Additional Sessions Judges – I for attending one day Workshop on Prevention of Money Laundering Act, 2002 scheduled to be held on 7th October, 2018 at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Court has been pleased to nominate District & Additional Sessions Judge-I of your Judgeship for attending one day Workshop on **Prevention of Money Laundering Act, 2002** scheduled to be held on **7th October, 2018** at Judicial Academy Jharkhand, Ranchi.

You are, therefore, directed to inform the officer concerned accordingly.

Yours faithfully,
Sd/- **J.P. Singh**
Registrar (Administration)

Memo No. 4137 /Apptt.

Dated, Ranchi, the 03/10/2018

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter nos. 1424/JAJ & 1429/JAJ dated 25.09.2018 & 27.09.2018 respectively / the Member Secretary, JHALSA / the C.P.C. I/c, e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


03/10/18
Registrar (Administration)